

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 423/MP/2014

- Subject : Petition under clause (7) of Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time seeking permission for allowing injection of infirm power from Units 51, 52 and 53 of DGEN Mega Power Project for testing including full load testing for the period beyond 6 months up to the declaration of commercial operation of the respective units.
- Date of hearing : 31.10.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Torrent Energy Limited
- Respondents : Western Regional Load Despatch Centre and others
- Parties present : Shri A.K.Ghosh, TEL
Shri Vinod Khanna, TEL
Shri S.Negi, TEL

Record of Proceedings

The representative of the petitioner mentioned the matter and submitted that Torrent Energy Limited has filed the petition seeking permission to allow injection of infirm power into the grid for testing including full load testing up to declaration of commercial operation of Units 51, 52 and 53 of DGEN Mega Power Project. He further submitted that the Commission by its order dated 10.9.2014 in Petition No. 267/MP/2014 had allowed injection of infirm power from the Units of the project for testing including full load testing till 31.10.2014 or upto the declaration of Commercial operation of the respective units, whichever was earlier. The representative of the petitioner submitted that it is not possible to achieve the COD by 31.10.2014 as the technical problem was detected in Low Pressure Steam Emergency Shut-Off Valve of Steam Turbine which need to be replaced prior to start of performance guarantee test. He further submitted that the technical problem is expected to be resolved by 27.11.2014. Therefore, the COD is expected to be achieved by 30.11.2014.

2. The representative of the petitioner requested the Commission to grant permission upto 30.11.2014 for injection of infirm power into the grid during testing including full load testing.
3. After hearing the representative of the petitioner, the Commission directed the Western Regional Load Despatch Centre to allow the petitioner to inject infirm power into the grid till issue of the order.
4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**